

12
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

IA 272/2017 with C.P. No. 147/441/NCLT/AHM/2017


Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017**

Name of the Company: Four Seasons Residency Ltd. & Ors.

Section of the Companies Act: Section 441 r/w 185 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHRI NAVIN PAHWA WITH	SR. ADV	PETITIONER	
2.	RITU SHAH	ADV.		

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah i/b Learned PCS Mr. Chirag Shah present for Petitioners.

IA 272/2017 is filed by both petitioners seeking withdrawal of the compounding petition.

The contentions of the petitioners that they have not violated section 185 of the Companies Act is not permissible in a compounding application wherein they have admitted the violation.

However, since the petitioners does not want to prosecute this compounding petition petitioners are permitted to withdraw the same.

IA 272/2017 is allowed.

CP 147/2017 is disposed of as withdrawn without prejudice to the rights of petitioners and ROC.

Inform ROC accordingly.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 28th day of November, 2017.